

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 24th March, 2025

S.O. 71 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoints Smt. Indrani Nath, PPS of Central Administrative Tribunal, Jammu Bench to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within her territorial jurisdiction of District Jammu.

By Order of the Government of Jammu and Kashmir.


Sd/-
(Achal Sethi)
Secretary to Government

No. LAW-Powr/2/2025-10

Dated :- 24 -03 - 2025

Copy to the:-

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Deputy Registrar, Central Administrative Tribunal, Jammu Bench, Jammu.
This is with reference to letter No. 5-12/PF/2024/Estt./7845 Dated:- 17.03.2025.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S.O. section, Department of Law, Justice and Parliamentary Affairs.
(W.7.S.C).
6. Incharge Website section


Additional Secretary to Government
Department of Law, Justice and P.A